

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 104  
IA 8 of 2019  
IA 177 of 2020  
IA 192 of 2020  
IA/4(MP) 2021  
IA/43(MP)2021  
IA/37(MP)2021  
IA/38(MP)2021  
IA/93(MP)2021

in  
TP 33 of 2019 [CP(IB) 67 of 2018]

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Madhya Pradesh State Industrial Development Corporation .....Applicant

Ltd

V/s

Siddharth Tubes Ltd

.....Respondent

**Order delivered on ..18/08/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant	: Adv. Ms. Somya Sharma
For the Liquidator	: Adv. Mr. Arjun Sheth
For the Lenders	: Sr. Adv. Mr. Navin Pahwa
For the Respondent	: Adv. Mr. Vishal Rava

**ORDER**

**IA/37(MP)2021**

Learned Counsel for the Liquidator and Learned Senior Counsel for the lenders (majority stakeholders) state that IA/37(MP)2021 is application where stay is granted by this Bench against the distribution of the assets of the Corporate Debtor which needs to be heard first.

Pleadings are complete and documents have come on e-portal. Interim order, if any, to continue.



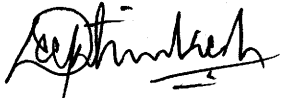
List IA/37(MP)2021 for hearing on 20.09.2021.

List all other applications for further consideration on 05.10.2021.



**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

Rajeev



**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**